

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
IB-2924/ND/2019**

**IN THE MATTER OF:**

**Mr. Naveen Sachdeva (M/s. Jay Packaging)**

**...PETITIONER**

**Vs.**

**M/s. Magppie International Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Ms. Garima Sharma, Advocate for Applicant in I.A. 1246/2021, and Advocate for Non-Applicants in I.A. 1359/2021, I.A. 1338/2021, I.A. 1324/2021.**

**For the Resolution Professional**

**:Mr. PBA Srinivasan and Mr. Avinash Mohapatra and Mr. Anuj Kr. Pandey, Advocates.**

**ORDER**

**IA No. 1324 of 2021**

Ld. Counsel for the non-applicant is present and submitted that they have filed their reply today and the same has not yet come on the e-portal. Therefore, post this IA after 10 days.

**IA No. 1338 of 2021**



(Annu)

At the request of Ld. Counsel for the non-applicant 10 days' time is granted for filing reply in the matter.

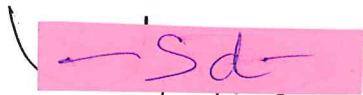
**IA No. 1359 of 2021**

At the request of Ld. Counsel for the non-applicant 10 days' time is granted for filing reply in the matter.

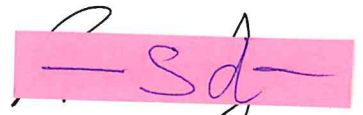
**IA No. 1246 of 2021**

Heard the arguments advanced by Ld. Counsels for both the parties. The earlier order passed by the Tribunal has been complied with and the application stands **disposed** of and the applicant is not entitled to receive a copy of the OM.

Post the matter to **3<sup>rd</sup> May, 2021**.



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**